

(17)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No.

L.R.Meena & Ors. Versus Union of India and ors.

Date of Order	Orders
23.11.2000	<p>OA No.144/2000 with MAs 315/2000 and 228/2000. Mr. P.N.Jati, counsel for the applicants Mr. N.C.Goyal, counsel for the respondents</p> <p>It has been brought to our notice by the learned counsel appearing on both sides that similar matter has already been disposed of by the other Bench today in OA Nos.141/2000 and 142/2000 and this matter could also be disposed of in terms of the said order. By recording the statement of both parties, this OA is disposed of in terms of the order passed by this Tribunal in OA No. 141/2000 and 142/2000 today. No costs.</p> <p>MA No. 228/2000 is allowed since the applicant is prima-facie interested in the list and it stands disposed of accordingly.</p> <p>MA No. 315/2000 does not survive in view of the final order passed.</p> <p>(N.P.NAWANI) Adm. Member</p> <p>(B.S.RAIKOTE) Vice Chairman</p>